

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH P.

Thursday, the 4th day of January 2024 / 14th Pousha, 1945

CRL.M.APPL.NO.1/2024 IN BAIL APPL. NO. 10796 OF 2023

CRIME NO.754/2023 OF CHOTTANIKKARA POLICE STATION, ERNAKULAM.

APPLICANT/PETITIONER/ACCUSED

P.G. MANU, [REDACTED]

RESPONDENTS/RESPONDENTS/STATE & DE FACTO COMPLAINANT

1. STATE OF KERALA, REPRESENTED BY THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM, PIN - 682031
2. SUB INSPECTOR OF POLICE, CHOTTANIKKARA POLICE STATION, ERNAKULAM , PIN - 682312
3. XXXXXXXXXXXX

Petition praying that in the circumstances stated therein the High Court be pleased to extend/enlarge the time limit of ten days granted as per order dated 22/12/2023.

This petition coming on for orders upon perusing the application and upon hearing the arguments of M/S..P.VIJAYA BHANU (SENIOR) along with C.P.UDAYABHANU, NAVANEETH.N.NATH, RASSAL JANARDHANAN A., ABHISHEK M. KUNNATHU, BOBAN PALAT, P.U.PRATHEESH KUMAR, P.R.AJAY, K.U.SWAPNIL, NIKITA J. MENDEZ & SRUTHY N. BHAT, Advocates for the petitioner and PUBLIC PROSECUTOR for R1 & R2 and of M/S.V.JOHN SEBASTIAN RALPH, VISHNU CHANDRAN, RALPH RETI JOHN, APPU BABU, GIRIDHAR KRISHNA KUMAR, VISHNUMAYA M.B., GEETHU T.A., APOORVA RAMKUMAR & PADMA LAKSHMI, Advocates for Addl. R3, the court passed the following:

GOPINATH P., J.

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CrI.M.A.No.1 of 2024

in

Bail Application No.10796 of 2023

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Dated this the 04th day of January, 2024

ORDER

This is an application filed by the petitioner seeking extension of time to surrender before the Investigating Officer in terms of the orders in Bail Application No.10796 of 2023 dated 22.12.2023.

Having heard the learned Senior Counsel appearing for the petitioner on the instructions of Adv.C.P.Udayabhanu, Sri.C.K.Suresh, the learned Senior Public Prosecutor and Adv.V. John Sebastian Ralph, the learned counsel appearing for the de-facto complainant / victim and considering the averments in the application including the fact that the petitioner has moved the Supreme Court against the order of this Court, I am of the view that the petitioner can be granted 10 more days from today to surrender before the Investigating Officer in Crime No.754 of 2023 of Chottanikkara Police Station, Ernakulam District, in terms of the directions contained in the order dated 22.12.2023 in Bail Application No.10796 of 2023. Accordingly, CrI.M.A.No.1 of 2024 in Bail Application No.10796 of 2023 is allowed and the petitioner is granted 10 days time from today to surrender before the Investigating Officer in Crime No.754 of 2023 of Chottanikkara

Police Station. I make it clear that no further extension of time will be granted under any circumstances.

DK

Sd/-
GOPINATH P.
JUDGE

